

[Shri Biswas]

January, 1957, making certain amendment to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956.

[Placed in Library. See No. S-22/57]

NOTIFICATION RE: AMENDMENTS TO AIR CORPORATIONS RULES

The Minister of Legal Affairs and Civil Aviation (Shri Pataskar): I beg to lay on the Table, under sub-section (3) of Section 44 of the Air Corporation Act, 1953, a copy of the Notification No. 7-CA(8)/55, dated the 19th February, 1957, making certain amendments to the Air Corporations Rules, 1955.

[Placed in Library. See No. S-23/57]

ANNUAL REPORT OF AIR-INDIA INTERNATIONAL CORPORATION

Shri Pataskar: I beg to lay on the Table a copy of the Annual Report of the Air-India International Corporation for the year 1955-56 under sub-section (2) of Section 37 of the Air Corporations Act, 1953.

[Placed in Library. See No. S-24/57]

ANNUAL REPORT OF REHABILITATION HOUSING CORPORATION

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): On behalf of Shri Mehr Chand Khanna, I beg to lay on the Table a copy of the Annual Report of the Rehabilitation Housing Corporation Limited for the year ended 31st December, 1955, under sub-section (1) of Section 639 of the Companies Act, 1956.

[Placed in Library. See No. S-25/57]

NOTIFICATIONS RE: AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

Shri J. K. Bhonsle: On behalf of Shri Mehr Chand Khanna, I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each of the following Notifications, making certain further amendments to the Dis-

placed Persons (Compensation and Rehabilitation) Rules, 1955:—

(1) Notification No. S.R.O. 300/R. Amdt. XI, dated the 15th January, 1957.

(2) Notification No. S.R.O. 382/R. Amdt. XII, dated the 21st January, 1957.

(3) Notification No. S.R.O. 434/R. Amdt. XIII, dated the 31st January, 1957.

[Placed in Library. See No. S-26/57]

NOTIFICATION RE: AMENDMENTS TO ADMINISTRATION OF EVACUEE PROPERTY (CENTRAL) RULES

Shri J. K. Bhonsle: On behalf of Shri Mehr Chand Khanna, I beg to lay on the Table, under sub-section (4) of Section 56 of the Administration of Evacuee Property Act, 1950, a copy of the Notification No. S.R.O. 667, dated the 20th February, 1957, making certain amendments to the Administration of Evacuee Property (Central) Rules, 1950.

[Placed in Library. See No. S-27/57]

HALF-YEARLY REPORT OF COIR BOARD

The Minister of Heavy Industries (Shri Manubhal Shah): On behalf of Shri Kanungo, I beg to lay on the Table, under sub-section (1) of Section 19 of the Coir Industry Act, 1953, a copy of the half-yearly Report on the activities of the Coir Board for the period from 1st April 1956 to 30th September, 1956.

[Placed in Library. See No. S-28/57]

REPORT OF PLANTATION INQUIRY COMMISSION ON RUBBER INDUSTRY

Shri Manubhal Shah: On behalf of Shri Kanungo, I beg to lay on the Table a copy of the Report of the Plantation Inquiry Commission on the Rubber Industry together with the minute of dissent of late Shri K. G. Sivaswamy and Annexures and Appendices.

[Placed in Library. See No. S-29/57]